

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No.428/2000

Tuesday, this the 25th day of April, 2000

CORAM

HON'BLE MR A.M. SIVADAS, JUDICIAL MEMBER

T. Divakaran, S/o Late K.T. Raman Nair,
Assistant Chief Accounts Officer,
Telecom Civil Division,
Trichur: Residing at XIX/277, Tharayathody,
Hindustan Foundry Lane, Poothole,
Trichur-680 004.

... Applicant

By Advocate Mr M.R. Rajendran Nair.

vs.

1. The C.G.M.T, Kerala Circle,)
Trivandrum.)
)
2. The Director General (SEA Section),)
Department of Telecommunications,)
New Delhi.) ... Respondents
3. Union of India rep. by the)
Secretary to the Govt. of India,)
Ministry of Communications,)
New Delhi.)

By Advocate Mr P.M.M. Najeeb Khan, ACGSC

The application having been heard on 25.4.2000,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to quash A-1 to the extent it relates to his transfer to the North Eastern Circle, to direct the respondents to consider to allot him to Kerala Circle on his promotion as Chief Accounts Officer, to direct the respondents to retain him in Kerala Circle on his promotion as Chief Accounts Officer and in the alternative to direct the respondents to consider A-3 representation on merits.

2. When the O.A. was taken up, learned counsel appearing for the applicant submitted that it is suffice to direct the 2nd respondent to consider and pass appropriate orders, with

due sympathy, and to direct the respondents not to relieve the applicant till the representation is disposed of.

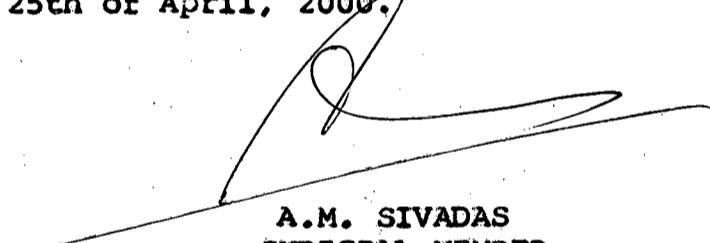
3. Learned counsel appearing for the respondents submitted that there is no objection in directing the 2nd respondent to consider and pass appropriate orders on A-3 representation within a reasonable time.

4. Accordingly, the 2nd respondent is directed to consider and pass appropriate orders on A-3 representation with due sympathy, as expeditiously as possible.

5. The applicant shall not be relieved till the disposal of the representation.

6. The Original Application is disposed of as above.
No costs.

Dated the 25th of April, 2000.



A.M. SIVADAS
JUDICIAL MEMBER

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List of Annexures referred to in this order.

Annexure A-1: True copy of the Order No. 7-1/2000-SEA-I dated 11.4.2000 issued by the Assistant Director General (SEA), Govt. of India, Deptt. of Telecommunications.

Annexure A-3: True copy of the representation dated 19.4.2000 submitted by the applicant to the 2nd respondent.